

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NAR SINGH YADAV): (a) to (c). Various proposals for electoral reforms to make the election machinery more effective are under consideration and it may take some time for Government to arrive at decisions thereon.

(d) The recommendations contained in the Tarkunde Committee Report and the proposals received from the Election Commission on the basis of the discussions at the Chief Electoral Officers Conference held recently at Nainital, will be examined along with the other proposals for electoral reforms.

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER CALTEX [ACQUISITION OF SHARES OF CALTEX OIL REFINING (INDIA) LIMITED AND OF THE UNDERTAKINGS IN INDIA OF CALTEX (INDIA) LIMITED] ACT, 1977, REPORT OF PIPELINES INQUIRY COMMISSION (AUGUST, 1975) AND NOTIFICATION UNDER OIL AND NATURAL GAS COMMISSION Act, 1959.

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table—

(1) A copy of the Caltex [Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited] (Administration of Funds) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 633(E) in Gazette of India dated the 7th October, 1977 under sub-section (2) of section 23 of the Caltex (Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited) Act, 1977. [Placed in Library. See No. LT-1024/77.]

(2) A copy of the Report (Hindi versions)* of the pipelines Inquiry Commission (August, 1975), under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952. [Placed in Library. See No. LT-1025/77.]

(3) A copy of the Oil and Natural Gas Commission (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 659(E) in Gazette of India dated the 29th October, 1977, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-1026/77.]

DRAFT NOTIFICATIONS UNDER COMPANIES ACT.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table a copy each of the following Draft Notifications (Hindi and English versions) under sub-section (2) of section 620 of the Companies Act, 1956:—

(1) Notification No. 20/4/76-IGC to be issued under sub-section (1) of section 620 of the Companies Act, 1956 making certain amendment to Notification No. S.R.O. 355 dated the 17th January, 1957.

(2) Notification No. 15/14/74-IGC regarding non-application of section 295(i) of the Companies Act, 1956 to Government Companies, to be issued under sub-section (1) of section 620 of the said Act. [Placed in Library. See No. LT-1027/77.]

NOTIFICATION UNDER RAILWAY PROTECTION FORCE ACT

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of the Railway Protection Force (Amendment)

*English version of the Report was laid on the Table on 8th March, 1976.